

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
NEXTGEN INFRATEL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Nextgen Infratel Private Limited</b>
2. Date of incorporation of corporate debtor	21/07/2011
3. Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120UP2011PTC045829
5. Address of the registered office and principal office (if any) of corporate debtor	E-2, Sector 63, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 202421.
6. Insolvency commencement date in respect of corporate debtor	28-08-2025 (The order was uploaded on NCLT portal on 01-09-2025)
7. Estimated date of closure of insolvency resolution process	24-02-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pranav J. Damania IBBI/PA-001/IP-P00079/2017-18/10164
9. Address and e-mail of the interim resolution professional, as registered with the Board	407, Sanjar Enclave, Above Mahindra Showroom, Opposite to Milap Cinema, SV Road, Kandivali, Mumbai, Maharashtra, 400067. pranav@winadvisors.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	407, Sanjar Enclave, Above Mahindra Showroom, Opposite to Milap Cinema, SV Road, Kandivali, Mumbai, Maharashtra, 400067. Process Email Id: cirp.nextgen@gmail.com Mark in CC: pranav@winadvisors.co.in
11. Last date for submission of claims	15-09-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads N.A

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Nextgen Infratel Private Limited on 28-08-2025 (However order was uploaded on NCLT website on 01-09-2025).

The creditors of Nextgen Infratel Private Limited, are hereby called upon to submit their claims with proof on or before 11-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**SD/-**  
**Pranav J. Damania**  
**Interim Resolution Professional**

**Date: 04-09-2025**  
**Place: Mumbai**  
**in the matter Nextgen Infratel Private Limited**  
Reg. No.: IBBI/PA-001/IP-P00079/2017-18/10164  
Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058  
AFA Validity: December 31, 2025

### EAST COAST RAILWAY

e-Tender Notice No. CAOCRSP/BBS-23-2025, Dated : 25.08.2025

**NAME OF WORK: CONSTRUCTION OF ROAD OVER BRIDGE (RO) WITH PROPOSED SPAN 1 X 3 E. 9 MTR COMPOSITE GIRDER x 2X24 MTR COMPOSITE GIRDER x 3X18.75MTR T-BEAM GIRDER x 1X10.50MTR T-BEAM GIRDER AT RAILWAY KM. 662/9-11 IN LIEU OF LEVEL CROSSING NO. 358 AT KM 662/9-11 IN BETWEEN BARJUVA - MAHARAJ STATION MAIN LINE UNDER KHURDA ROAD DIVISION.**

**Approx. Cost of the Work : ₹ 50,79,99,073.96, EMD : ₹ 26,90,000.00**

**Completion Period of the Work : 24 (Twenty Four) Months**

**Tender Closing Date & Time : At 1500 hrs. of 22.09.2025**

No. of tenders sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : [www.ireps.gov.in](http://www.ireps.gov.in)

**Note :** The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B, G & G1 duly verified and signed by Chartered Accountant.

**Chief Administrative Officer / Con / PR-93/CI/25-26 RSP / Bhubaneswar**

Form No INC-26  
**ARCHAEAN MINERALS PRIVATE LIMITED**  
 CIN: U74999DL1995PT074302  
 (Incorporation Rules, 2014)  
 Before the Central Government  
 Northern Region, Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Ms. ARCHAEAN MINERALS PRIVATE LIMITED, ("the Company") having its Registered Office at B-19/1, Shyam Vihar, Phase-II, Near Mata Mandir, Gola Diary Road, Najaf, Garh, New Delhi, Delhi, India, 110043.

..... Petitioner  
 Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on 16th July, 2025 to enable the Company to change its Registered office from the "National Capital Territory Delhi" to the "State of Jharkhand".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either an MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Antonydaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003 within Fourteen Days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

**Registered Office:** B-19/1, Shyam Vihar, Phase-II, Near Mata Mandir, Gola Diary Road, Najaf, Garh, New Delhi, Delhi, India, 110043.

For and on behalf of  
**ARCHAEAN MINERALS PRIVATE LIMITED**  
 Sd/-  
 Sunil Kumar Sahay  
 Director  
 Date: 03.09.2025  
 Place: Delhi  
 DIN: 00761193

**LOGICA INFOWAY LIMITED**  
 [FORMERLY: EASTERN LOGICA INFOWAY LIMITED]  
 Regd. Office: 2, Saklat Place, 1st Floor, Kolkata - 700 072;  
 CIN: L30007WB1995PLC073218  
 Mob : +91 33 4058 0000; E-mail : info@logicainfoway.com; Web : www.logicainfoway.com

**NOTICE OF THE 30<sup>th</sup> ANNUAL GENERAL MEETING (AGM) & E-VOTING**

NOTICE is hereby given that the **30<sup>th</sup> Annual General Meeting ("AGM")** of the Company will be held on **Thursday, September 25, 2025 At 12:30 P.M. (IST)** through Video Conferencing ("VC") or any other audio-visual means ("OAVM"). The deemed venue of the AGM shall be the Registered Office of the company viz., 2, Saklat Place, 1<sup>st</sup> Floor, Kolkata-700072, India.

In compliance with General Circular No. 14/2020 dated April 8, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA) & Circular No. SEBI/HO/CFD/CFD-POD-2/PIR/2024/133 dated October 03, 2024 issued by the Securities & Exchange Board of India (SEBI) the Notice convening the 30<sup>th</sup> AGM and the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2024-25 has been sent electronically on **Tuesday, September 2, 2025**, to all the members whose email addresses are registered with the company/Depository participant(s) ("DPs") Registrar and Transfer Agent ("RTA"). The Notice and Integrated Annual Report are also available on the websites of the Company ([www.logicainfoway.com](http://www.logicainfoway.com)), BSE ([www.bseindia.com](http://www.bseindia.com)) and NSDL ([www.evoting.nsdl.com](http://www.evoting.nsdl.com)).

**Instructions for Remote e-Voting and e-Voting during the AGM**

Pursuant to Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing members with the facility of remote e-voting as well as e-voting during the AGM through NSDL:

- Members are required to cast their votes electronically in respect of businesses to be transacted as per the Notice of AGM and to attend the AGM. A detailed procedure for e-voting is provided in the Notice of the AGM.
- The Company has fixed **Friday, September 19, 2025**, as the cut-off date for determining the eligibility of Members to vote. The voting rights of Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the said date.
- The remote e-voting period will commence on **Monday, September 22, 2025, at 9:00 A.M.** and end on **Wednesday, September 24, 2025, at 5:00 P.M.** Upon closure, the e-voting module shall be disabled by NSDL. **Once a vote is cast, it cannot be changed subsequently.**
- Members who have not cast their vote through remote e-voting may vote electronically during the AGM via VC/OAVM. Members who have already voted through remote e-voting may attend the AGM but shall not be eligible to vote again.

**Scrutinizer**  
 The Board has appointed **CS Altab Uddin Kazi (M. No.: FCS-12581 and CP No.: 27662), Proprietor, Altab Kazi and Associates, Company Secretaries**, as a scrutineer to oversee the e-voting process in a fair and transparent manner.

**Helpdesk**  
 In case of any queries or grievances relating to e-voting/AGM, Members may refer to the FAQs and user manual available at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call the NSDL helpline at 022-4886 7000 or email to Mr. Pritam Dutta at [pritamd@nsdl.com](mailto:pritamd@nsdl.com).

For Logica Infoway Limited  
 Sd/-  
 Priyanka Gara  
 Company Secretary & Compliance Officer  
 Membership No.: A63809

Date: September 03, 2025  
 Place: Kolkata

**YES BANK** Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055  
 India. Website: [www.yesbank.in](http://www.yesbank.in) Email: [communications@yesbank.in](mailto:communications@yesbank.in) CIN: L65190MH2003PLC143249

**PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT**

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities accounts have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

S. No.	Account Number	Type of Loan	Name of Borrowers Co-borrower, Mortgagors	O/s As per 13(2) Notice	NPA Date / Notice Date
1.	Overdraft facility under	Overdraft	1. M/S Shikha Medicos (Borrower) Through Its Proprietor Hemant Kumar Gupta, 2. Mr. Hemant Kumar Gupta (Mortgagor, And Guarantor), 3. Mrs. Sapna Gupta (Guarantor)	Rs. 60,64,681.81/- (Rs. Sixty Lakh Sixty-Four Thousand Six Hundred Eighty-One and Paise Eighty-One Only) as on 09/06/2025	11-May-25 25-July-2025

**Details of secured asset : Property No. 1- Commercial Shop No. LG 36 Lower Ground Floor, In Building Bearing Municipal No.110/25 Measuring Area 12.547 Sqr. Mtr Situated At Meer Jaan Lane Naya Gaon East Ward Shivaji Marg Lucknow. Boundaries : East-Corridor, West-Toilet, North-Shop No UG-35, South-Corridor**  
**Property No. 2 - Commercial Shop No. UG 36 Upper Ground Floor, In Building Bearing Municipal No.110/25 Measuring Area 12.546 Sqr. Mtr Situated At Meer Jaan Lane Naya Gaon East Ward Shivaji Marg Lucknow. Boundaries : East-Corridor, West-Toilet, North-Shop No UG-35, South-Parking.**  
**Property No.3 - Commercial Shop No.1 Ground Floor Building Bearing Municipal No.110/19 Measuring Area 18.59 Mtr Situated At Naya Gaon East Ward Shivaji Marg Lucknow. Boundaries : East- 10.00 Feet Wide Meer Jaan Lane, West- House No.110/9Ka, North-Shop No 2, South- Passage & House of Dr. Mehndi Ratta**

The above borrower(s)/Co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 04-09-2025 Places: LUCKNOW  
 Sd/- Authorized Officer, For Yes Bank Ltd

**INDIA SHELTER FINANCE CORPORATION LTD.** **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**  
 Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

**Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") Rule 8(5) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").**

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) of the below described immovable property(s) to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana -122002 CIN: U65922HR1998PL042782 Phone No. +91-124-4131800, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HLSRCHLONS000005039257/AP-10084550 MR./MRS. AMANDEEP KOUR & MR./MRS. Kulvinder Singh	10th July 2024 And Rs. 618345/- (Rupees Six Lakh Eighteen Thousand Three Hundred Forty Five Only)	Physical Possession TOTAL OUTSTANDING Rs. 618345/- (Rupees Six Lakh Eighteen Thousand Three Hundred Forty Five Only) as on 09-July-2024 with further interest applicable from 10-May-2024	Rs.570000/- (Rupees Five Lakh Seventy Thousand Only) Earnest Money Deposit (EMD) Rs.57000/- (Fifty Seven Thousand only)	23-09-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 24-09-2025 Date & Time of Auction 25-09-2025 (Auction Time 10:00 AM to 5:00 PM)

**Description Of The Immovable Property/ Secured Asset :** All that part and parcel of the property situated at Patta No 37 Book No 155 Chak 1 BB gram Panchyat 8 HH Teh & Dist. Sri Ganganagar 335001. Total area 2500 sq feet BOUNDARY:- East-Rasta, West-Gurmel Singh, North-Pal Singh, South-Rasta

**Place of EMD Deposition/Place of Auction:** No. 1, 1st Floor, Block G, Gurudwara Rd. near Nanak Darbar, G Block, Sri Ganganagar, 6 Z, Rajasthan 335001 **Mode Of Payment:-** All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website [www.indiashelter.in](http://www.indiashelter.in) or contact Authorized Officer - Mr. Vinay Rana (7988605030)  
 Date: 04.09.2025 Place: RAJASTHAN For India Shelter Finance Corporation Ltd

**BAJAJ HOUSING FINANCE LIMITED**  
 Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014  
 Branch Address.: 3rd Floor, Princeton Business Park 16 Ashok Marg Near Jawahar Bhawan, Uttar Pradesh 226001

**Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home Loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited, and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities available by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date & Amount
Branch : LUCKNOW LAN No. H456HLL1173709 and H456HLL1190186 1. Vivek Singh (Borrower) 2. Anshika Singh (Co-Borrower) Both At 52/7 Udaiganj, Road Udaiganj, Lucknow, Uttar Pradesh-226001	All that piece and parcel of the Non-agricultural Property described as: Plot No. 54, Khasra No. 36, Ali Nagar Sunahara, Bijnaur, Lucknow, Uttar Pradesh -226009.	18th Aug 2025 & Rs. 50,11,742/- (Rupees Fifty Lakh Eleven Thousand Seven Hundred Forty Two Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers (Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Place: Lucknow Date: 04.09.2025  
 Sd/- Authorized Officer, Bajaj Housing Finance Limited

## Classifieds

### PERSONAL

**I, Vishnu s/o Mahesh Kumar, R/o- RZD/136, Gali No.5, Mahavir Enclave, New Delhi-110045, have changed my name to Vishnu Pratap Singh for all future purposes**  
 0040809537-6

**I, Taranum Jahan w/o Shamim Ahmad Khan R/o 5130, Sharif Manzil, Ballimaran, Chandni Chowk, Delhi-110006 have changed my name to Tararum shamim Permanently.**  
 0040809537-8

**I, Anika Kataria d/o Anil Kumar Bhola r/o D-41, Naraina Vihar, Delhi-110028 have changed my name to ANIKA BHOLA.**  
 0040809294-1

**I, Ananda Kushwaha S/o Suresh Prasad Kushwaha R/o Harkhauili, Dularpatti, Deoria, UP have changed my name to Anand Kushwaha.**  
 007988008-1

**I, Akshara Badal Jambhulkar W/o Nitin Chandramani Somkuwar R/o 603, Tower-3A, Omaxe Palm Greens, Sec-MU, G. Noida have changed my name to Akshara Nitin Somkuwar.**  
 007988006-1

**I, Ananda Kushwaha S/o Suresh Prasad Kushwaha R/o Harkhauili, Dularpatti, Deoria, UP have changed my name to Anand Kushwaha.**  
 007988008-1

**I, Akshara Badal Jambhulkar W/o Nitin Chandramani Somkuwar R/o 603, Tower-3A, Omaxe Palm Greens, Sec-MU, G. Noida have changed my name to Akshara Nitin Somkuwar.**  
 007988006-1

**LIC Housing Finance Limited**  
 Area office-Kashipur, Opposite Gurdwara Sahib, Near PNB ADB Branch, Bazpur Road, Kashipur, US Nagar (Uttarakhand)

**POSSESSION NOTICE (For Immovable Properties under Rules 8 (1))**

Where as the undersigned being the Authorized Officer of LIC Housing Finance Limited under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/ guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of LIC Housing Finance Limited for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

S. No.	Borrower/Guarantor	Description of the Immovable Property	Date Of Possession	Outstanding Amount
1.	<b>Borrower :</b> Mr. Dayakesh Kumar S/o Mr. Jay Prakash Singh, <b>Co-Borrower :</b> Mrs. Sima Devi W/o Mr. Dayakesh Kumar, <b>Guarantor :</b> Mr. Brajesh Kumar S/o Mr. Jay Prakash Singh. <b>Account No. 112200001751</b>	All that part and parcel of the property consisting of Ek Kita House Of Khasra No. 201 Min, Vake Mauja Pasiyapur, Tehsil Kashipur, Distt. Udhm Singh Nagar (Uttarakhand). <b>Bounded: East- Arazi Of Devendra Kumar, West- Arazi Of Deeghar Person, North- Arazi Of Devendra Kumar, South-Road.</b>	30.08.2025 Symbolic Possession + Interest & Expenses Thereon Date of Demand Notice 21.05.2024	Rs. 36,34,599.54
2.	<b>Borrower :</b> Mr. Yashwant Singh S/o Mr. Himmat Singh, <b>Co-Borrower :</b> Mrs. Deepa Devi W/o Mr. Yashwant Singh, <b>Guarantor :</b> Mr. Prem Singh Negi S/o Mr. Man Singh. <b>Account No. 112200000266 &amp; 112200001061</b>	All that part and parcel of the property consisting of Khasra No. 48 Min, Village- Kundeshwari Kashipur, Tehsil-Kashipur, Dist. Udhm Singh Nagar (Uttarakhand). <b>Bounded: East- Arazi Mahesh Chandra, West- Arazi Sushila Rawat, North- Rasta 25 Ft. Wide, South- Arazi Digar Shaksh.</b>	30.08.2025 Symbolic Possession + Interest & Expenses Thereon Date of Demand Notice 24.01.2024	Rs. 25,13,364.47
3.	<b>Borrower :</b> Mr. Padam Singh S/o Mr. Man Singh, <b>Co-Borrower :</b> Mrs. Asha Devi W/o Mr. Padam Singh, <b>Guarantor :</b> Mr. Sunder Singh S/o M. Man Singh. <b>Account No. 1112200000954</b>	All that part and parcel of the property consisting of Ek Kita House In Khata No. 154, Khasra No. 198 Min, Village Pasiyapura, Tehsil Kashipur, Distt. Udhm Singh Nagar (Uttarakhand). <b>Bounded: East- Arazi of Vinod Kumar, West- Arazi Of Harikesh Kumar, North- Road, South- Arazi of Nandan Singh Adhikari.</b>	30.08.2025 Symbolic Possession + Interest & Expenses Thereon Date of Demand Notice 21.05.2024	Rs. 21,57,872.33

Date: 30.08.2025  
 Authorised Officer, LIC Housing Finance Ltd

**NOTICE REGARDING LOST CERTIFICATES OF INDIAN POTASH LIMITED**

Registered Office: 1st FLOOR, SEETHAKATHI BUSINESS CENTRE, 684 x 690, ANNA SALAI, CHENNAI - 600 006.  
 TELEPHONE: 044 -28297855  
 FAX: 044 -28297407  
 CIN: U14219TN1955PLC000961

I Vinay V Grandhi, residing at Flat No.2C, Second Floor, Robins Queens Park, No.20, Karpagam Avenue, R.A. Puram, Chennai 600028, legal heir of the deceased registered holder, REVATHI R, of the under mentioned shares held in the above said company, hereby give notice that the share certificates in respect of the said shares have been lost and legal heir have applied to the Company for issue of duplicate certificate. I had also made complaint with Tamil Nadu Police through Citizen Portal vide reference number CRV 2517:4808 dated 1st April 2025. Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificates and no further claim will be entertained by the Company thereafter.

Folio No.	Share Certificate No.	Distinctive Nos.	No. of Shares
00000010	146	110601 - 110900	300
	175	603901 - 604200	300
	226	2174201 - 2174800	600

Date: 4th Sept 2025  
 Place: CHENNAI  
 NAME OF LEGAL HEIR: Vinay V Grandhi

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NEXTEGN INFRAFRATEL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	NexTEGN Infracrete Private Limited
2. Date of incorporation of corporate debtor	21/07/2011
3. Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120UP2011PT0045829
5. Address and email of the registered office and principal office (if any) of corporate debtor	E-2, Sector 63, Gautam Budhina Nagar, Noida, Uttar Pradesh, India, 202421.
6. Insolvency commencement date in respect of corporate debtor	28-08-2025 (The order was uploaded on NCLT portal on 01-09-2025)
7. Estimated date of closure of insolvency resolution process	24-02-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pranav J. Damania IBBI/IP-001/IP-P00079/2017-18/10164
9. Address and email of the interim resolution professional, as registered with the Board	407, Sanjar Enclave, Above Mahindra Showroom, Opposite to Milap Cinema, SV Road, Kandivli, Mumbai, Maharashtra, 400067. pranav@windadvisors.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	407, Sanjar Enclave, Above Mahindra Showroom, Opposite to Milap Cinema, SV Road, Kandivli, Mumbai, Maharashtra, 400067. Process Email Id: <a href="mailto:cpn.nextgen@gmail.com">cpn.nextgen@gmail.com</a> Mask in CC: <a href="mailto:pranav@windadvisors.com">pranav@windadvisors.com</a>
11. Last date for submission of claims	15-09-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A.
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/ver/home/downloads">https://ibbi.gov.in/ver/home/downloads</a> N/A

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the NexTEGN Infracrete Private Limited on 28-08-2025 (However order was uploaded on NCLT website on 01-09-2025).

The creditors of NexTEGN Infracrete Private Limited, are hereby called upon to submit their claims with proof on or before 11-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form A.

Submission of false or misleading proofs of claim shall attract penalties.

**SD/-**  
**Date: 04-09-2025**  
**Place: Mumbai**  
 Pranav J. Damania  
 Interim Resolution Professional  
 In the matter NexTEGN Infracrete Private Limited  
 Reg. No.: IBBI/IP-001/IP-P00079/2017-18/10164  
 Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058  
 AFA Validity: December 31, 2025

**PUBLIC NOTICE**  
 My clients, Smt. Sunita Verma, W/o Shri. Brij Mohan & Brij Mohan S/o Late Shri. Sita Ram both R/o G-23, Karampura, Delhi-110015 have devaluated their Son Piyush Verma & daughter-in-law Dimpy from all their moveable and immovable properties due to their misbehaviour & disobedience & my clients have also severed all their relations with them. My clients shall not be responsible for their any activities. Any person (s) dealing with them, shall do so at his/her own risk(s), cost(s) and consequences(s).

**DOLLAR JAIN (Advocate)**  
 21, Block Market, Ashok Vihar-1, Delhi-52

**AXIS BANK LTD.**  
 (CIN: L65110G1993PLC028789)  
 Corporate Office: Structured Assets Group, "Axis House", 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025.

**INVITATION FOR EOI FOR ASSIGNMENT OF DUES**

Axis Bank Limited, hereby invites proposal from ARCs / NBFCs / FIs for acquisition of debt of SHINAGO INTERNATIONAL (INDIA) PRIVATE LIMITED which is in the trading of finance with debt outstanding of Rs 50.64 Crs plus further interest from Sep 1, 2025, through an open bidding process at a reserve price of Rs 32 Crs. The sale of debt is on "As is where is and as is what is basis," and without any recourse to Axis Bank.

The schedule of procedure and timelines for the bid are as under:

Bid Process	Timelines
ARCs/NBFCs/FIs to submit Expression of Interest (EOI)	11-Sep-2025
Timeline for Due Diligence	25-Sep-2025
Last Date of submission of Binding offer	25-Sep-2025
Declaration of successful bidder	26-Sep-2025
Issue of acceptance	26-Sep-2025
Receipt of assignment consideration and execution of Assignment Agreement	29-Sep-2025

**The broad terms of the offer are as follows :-**

- The assignment shall be on Cash Basis only.
- The ARCs / NBFCs / FIs ("Bidders") should submit an Expression of Interest (EOI), expressing their interest in conducting the due diligence and acquiring the debt before 6 PM.
- The EOI should be e-mailed to [sag.south@axisbank.com](mailto:sag.south@axisbank.com) within the above timelines with Subject as "EOI for Open Bidding process of SHINAGO INTERNATIONAL (INDIA) PRIVATE LIMITED".
- Information Memorandum and details of the Company will be shared with Bidders who submit their EOI, after execution of Non-Disclosure Agreement in the acceptable form. Such information is furnished on the basis of data available with Axis and shall not be deemed to be a representation by Axis about quality of assets.
- Bidders to conduct their own due diligence, investigation, analysis and independent verification. Cost of the same will have to be borne by the Bidders.
- The sale will be through Open Bidding process with a reserve price of Rs 32 Crs.
- By virtue of submission of offer, it shall be deemed that the participating Bidders have conducted their own independent due diligence in all aspects covering the liabilities, legal proceedings, encumbrances, and any other dues to their complete satisfaction.
- The participating Bidders shall not be entitled to withdraw or cancel its offer once submitted.
- During the process, format and mode of submission of bid will be provided. All the necessary documents along with the bid should reach us on or before Evaluation of the offers shall be at the discretion of Axis Bank. The current bid process has been triggered based a reserve price of Rs 32 Crs.
- Axis Bank reserve the right to modify, alter the terms and conditions for sale
- Axis Bank reserve the right to withdraw / suspend / annul the process or any part thereof, to accept or reject any/ all offer(s) at any stage of the process and/ or modify the process or any part thereof or to vary any terms without assigning any reasons and without any liability.
- The assignment of debt is subject to approval of competent authority of Axis Bank
- The assignee shall be solely and absolutely responsible for completion of all statutory, regulatory and other compliances (including necessary approvals). All costs and expenses towards transfer/ assignment of assets shall be borne by the assignee (including stamp duty, registration charges).

**AUTO PINS (INDIA) LIMITED**

Registered Office: Premise No. 40, 1st Floor, India Mall, New Friends Colony, Delhi-110025  
 CIN: L34300DL1975PLC007994 | Mob: (91)-7827937994  
 Website: <http://www.autopinsindia.com> E-Mail: [autopinsdelhi@gmail.com](mailto:autopinsdelhi@gmail.com)

Notice is hereby given that the 50th (Fiftieth) Annual General Meeting of members of AUTO PINS (INDIA) LIMITED is scheduled to be held on Friday, 26th day of September, 2025 at 12:30 P.M. at its Registered Office at Premise No. 40, 1st Floor, India Mall, New Friends Colony, New Delhi -110025 to transact the businesses as set out in the Notice of the AGM dated 1st September 2025 in compliance with the applicable provisions of Companies Act, 2013.

The notice along with annual report has been sent to those members whose email IDs are registered with the RTA/ Company/Depositories and the same is also available on the website of the Company at [www.autopinsindia.com](http://www.autopinsindia.com) and BSE.

A letter containing the web link of the Annual Report for financial year 2024-25 has been sent to those shareholder(s) who have not registered their email address with the Company/ Depositories/ RTA. M/s Infosys India Private Limited (Registrar and Share Transfer Agent of the Company formerly known as Link Intime India Private Limited).

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (LODR) Regulations, 2015, Register of Members and Share Transfer Books of the Company will remain closed from Saturday 20th September, 2025 to Friday 26th September 2025 both days inclusive for the purpose of the AGM of the Company.

In pursuance of Section 108 of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation of the SEBI (LODR), Regulation 2015, the Company is providing e-voting facility to its Members as provided by NSDL on all resolutions as set out in the Notice of 50th AGM. Members of the Company may transact the business through voting by electronic means. The electronic dispatch of annual report to member has been completed on Wednesday, 03.09.2025.

- The remote e-voting facility commences at **Tuesday, 23.09.2025 (9:00 am) and ends on Thursday 25.09.2025 (5:00 pm)** for all shareholders, whether holding shares in physical form or dematerialized form. The e-voting module shall be displayed by NSDL for Voting. Remote e-voting shall not be allowed beyond the said date and time.
- The cut-off date to determine eligibility to cast votes by electronic Voting is i.e. **Friday, September 19th, 2025.**
- A person, who acquires shares and become shareholders of the company after dispatch of Notice and holding shares as of the cut-off date can do remote e-voting by obtaining login-id and password by sending an e-mail to [https://www.evoting.nsdl.com](mailto:https://www.evoting.nsdl.com) by mentioning their folio no./DP ID and Client ID No. However if such shareholder is already registered with NSDL for remote voting then existing user id and password can be used for remote e-voting.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on : 022 - 4886 7

